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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 13/(MAH)/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 03.11.2017


NAME OF THE PARTIES: M/s. Infrastructure Leasing & Financial Services
Ltd.


V/s.

M/s. Dighi Port Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 59, 241, 242 of the Companies Act
2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1]	Niran Shah also Akash Kotharik i/b Little B Co.	Adv. for respondent	
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2]	Areez Gezder i/b Veritas Legal	Adv. for Petitioner	
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ORDER

CP No.13/59,241-242/NCLT/MB/MAH/2016

For the Petitioner Counsel has stated that the Respondent has not filed reply,
the Respondent side is peremptorily directed to file reply within 15 days hereof and
rejoinder, if any, within 15 days thereof. List this matter for hearing on 19.12.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)